

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 3096**

TO BE ANSWERED ON FRIDAY THE 09th AUGUST, 2024

Nari Vandan Act, 2023

3096. Smt. Lovely Anand:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any steps have been taken by the Government to implement Nari Vandan Act, 2023 at scheduled time, if so, the details thereof; and
(b) whether the census is compulsory for implementation of this Act, if so, the details thereof including the targeted time for completion of the proposed Census?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE
IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): As per the provisions of the Constitution (One Hundred and Sixth Amendment) Act, 2023, the reservation of seats for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi shall come into effect after an exercise of delimitation is undertaken for this purpose

after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published.
